

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (C) No(s). 23793/2016

(Arising out of impugned final judgment and order dated 12-04-2016 in SAD No. 202/2012 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF U.P AND ORS & ORS.

Petitioner(s)

VERSUS

OM PRAKASH

Respondent(s)

(ONLY SLPC 24929/2016, 24941/2016, 25054/2016, 25059/2016 ARE TO BE LISTED IN REGISTRAR COURT NO. 1 VIA RP IN SLPC 24929/2016 DATED 24/04/2017.)

WITH

SLP(C) No. 25059/2016 (XI)

SLP(C) No. 24929/2016 (XI)

SLP(C) No. 24941/2016 (XI)

SLP(C) No. 25054/2016 (XI)

Date : 12-07-2017 These petitions were called on for hearing today.

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, AOR

Mr. Akshat Kumar, Adv.

Mr. Aishwarya Pathak, Adv.

For Respondent(s) Mr. Shekhar Kumar, AOR

UPON hearing the counsel the Court made the following

O R D E R

SLP(C) No. 23793/2016

The matter has already been directed to be listed before the Hon'ble Court. Therefore, no further orders are required to be passed in it.

SLP(C) Nos. 25059 and 24941/2016

Ld. Counsel for the petitioner has failed to take fresh steps for the service of notice to the sole respondent despite opportunities. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further directions. Await orders. List thereafter.

SLP(C) No. 25054/2016

The office report indicates that service of notice is complete on the sole respondent but no one has entered appearance on his behalf. Viewed, in that context, the matter shall be processed for listing before the Hon'ble Court, under the rules.

SLP(C) No. 24929/2016

Ld. Counsel for the respondent No.1 has failed to file the counter affidavit within the period stipulated under the rules.

As per postal tracking report notice issued to the respondent No.2 could not be served and returned back undelivered. Hence,

learned counsel for the petitioner shall within a period of four weeks file the fresh particulars of the said respondent and he shall also take fresh steps for the service of notice to him within the same period.

List again on 22.8.2017.

(SANJAY PARIHAR)

Registrar

MG